

OFFICE OF THE DISTRICT JUDGE DAKSHIN DINAJPUR AT BALURGHAT**ENGLISH DEPARTMENT****ADDENDUM****NO. 57 Dated, Balurghat, the 11th day of April, 2020,**

In the interest of smooth functioning of the administration the following orders are passed in continuation to this office's earlier order No. 55 dated 09-04-2020:-

1. In view of the Hon'ble High Court's Notification No. 1514-CPC. Date: 09.04.2020 and in continuation of the directions of the Hon'ble the Chief Justice of Calcutta High Court vide Notification No. 1498-RG issued on 24th March, 2020 and in view of the order passed by the Hon'ble Supreme Court of India in the matter of SUO MOTU WRIT (CIVIL) NO. 5/2020 dated April 6, 2020 the following arrangement in the cadre of Civil Judge (Sr. Div.) has been made to meet extremely urgent civil matters during suspension of work for the period 09-04-2020 to 30-04-2020.

Sl. no.	Name of officer	Designation	Name of the Staff	Date of duty	Standby Officer
1	Madhumita Chowdhury	Civil Judge (Sr. Div.), Dakshin Dinajpur at Balurghat	1. Sudhanshu Biswas ,Sheristader 2.Sudeb Mahato,Bench Clerk. 3. Gourango Halder,Peon	22-04-2020 and 28-04-2020	Subhra som Ghosal, Chief Judicial Magistrate, Dakshin Dinajpur at Balurghat

2. In view of the inconvenience likely to be faced by the lawyers, litigants etc. in physically attending court proceedings during the lock-down and to avoid overcrowding in court precincts, court proceedings of extreme urgent matters will be conducted via video-conferencing through Vidyo Desktop application which can be installed in the laptop/desktop or Vidyo Mobile application which can be installed in the Smartphones/Tablets having android operating system via Play Store.
3. In further to the direction of the Hon'ble High Court's Notification No. 1514-CPC. Date: 09.04.2020 if any urgent matter is required to be filed, the Learned Advocate shall submit the soft copy of the same in PDF format along with other required documents [soft copy in PDF format] which he/she thinks pertinent for the purpose of hearing. The petition shall be duly signed and be prepared following the modalities of Cr.R.O or C.R.O as may be applicable. For general information and reference a form in Annexure-A is appended with this order.
4. That petition shall accompany an undertaking by the learned lawyer filing the application that deficit court fees will be paid subsequently, within 48 hours of opening the respective Court, after attaining normalcy and shall give consent that the matter may be heard through video conferencing.
5. The petition along with the undertaking, documents, etc. as mentioned above [all soft copy in PDF format] are required to be sent to the email of the District Court which is **djdakshindinajpur@gmail.com** and a copy of the said mail with all the attachments be sent as CC to corresponding GP/PP/APP as the case may be. The email IDs of the district court and corresponding GP/PP/APP have already been uploaded in the official website of this District Judgeship which is **<https://districts.ecourts.gov.in/dakshindinajpur>**.
6. The emails as sent by the learned lawyers/applicants will be scrutinized by the District Judge, Dakshin Dinajpur and if it is considered as an extremely urgent matter, the same will be heard by the concerned Judge/ Magistrate through video conference using Vidyo Desktop/Video Mobile application.

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7. If the petition relates to any pending case; in that event the case number, name of the parties, the court before whom the case is pending and the last scheduled date of hearing of the case should be specifically mention at the top of the petition.
8. If any petition necessitates registration of a case; in that event the petition will be numbered as per the existing rule and entered in CIS by the concerned DA. The number of the case will be communicated to the concerned learned lawyer through e-mode of communication. Such petition must accompany a Vakalatnama and if Vakalatnama is not available then a declaration by the learned lawyer filing the petition that he has been duly empowered by the accused persons/person or the applicant to represent him/her before the concerned court and has been authorized to plead on his/her behalf. A list of cases considered and accepted as an extremely urgent matter along with the date of hearing of those matters, will be published in the official website of this District Judgeship which is <https://districts.ecourts.gov.in/dakshindinajpur>. Only the case listed for hearing shall be placed before the concerned Judge/Magistrate and shall be heard through video conference using Vidyo Desktop/Video Mobile application.
9. For the purpose of establishing video linkage, the learned advocate filling the petition must furnish his email id and mobile number on a separate sheet so that he/she can be invited to the video conferencing by sending link/video conferencing ID in his/her email id and mobile number along with other details as mentioned in para. The link so received shall not be used by anybody except by the learned lawyer filing the petition and giving his/ her details.
10. The learned lawyers intending to file their petition are requested to install Vidyo Desktop application for desktop/laptop or the Vidyo Mobile application for smartphones/tablets in their respective mobile or laptop, well before the schedule time when the matter is taken up by video conferencing.
11. All orders passed in relation to cases listed for hearing shall immediately be uploaded in the CIS by the concerned staff.
12. In case of arrest and first production of the accused persons/person in relation of any case and in case of any bail petition filed on behalf of the accused persons/person who has been produced through the medium of electronic video linkage before the duty Magistrate, the procedure as mentioned above is relaxed. However the concerned presiding officer before whom the accused persons/person are/is produced shall have the power to restrict entry of persons into the court room or the points from which the arguments/submission are addressed by the learned lawyers. The presiding officer shall in his discretion adjourn the proceedings where it is not possible to restrict the number but this should be used sparingly and as last resort. During such hearing the directions issued as regards social distancing should be strictly adhered to.
13. The Child Rights Courts/POCSO Courts at Balurghat and Gangarampur at Buniadpur Dakshin Dinajpur and the Juvenile Justice Board Dakshin Dinajpur shall remain functional as per the direction of the Hon'ble High Court with skeletal of staff as nominated by the concerned presiding officers of those courts and by the Principal Magistrate.
14. In case of any complaint in regard to the quality or audibility of feed, the matter shall be communicated to the following helpline numbers during the proceeding or immediately after its conclusion, failing which no grievance in regard to it shall be entertained thereafter.
Helpline No. Arijit Dutta-9830739177, Indranil Sarkar-8001540185, Priyajeet De-9064948028, Souvik Majumder-7908193696
15. In order to assist the Ld Judicial Officers and to meet urgent office matters; Sri Sanjib Kumar Datta, CAO, Sri Manoj Chakraborty, HC, Sri Chandan Maitra, Nazir, Sri Soumyasubhra Chakraborty, 2nd Clerk, Sri Sneathis Chakraborty, Naib Nazir, Sri Biswajit Sarkar, Office Peon, Sri Nayan Chandra Mondal, Xerox Operator are directed to make themselves available at office on 17-04-2020, 20-04-2020, 22-04-2020, 25-04-2020, 28-04-2020 and 30-04-2020. Sri Sanjib Kumar Datta, CAO, Sri Manoj Chakraborty, HC, Sri Chandan Maitra, Nazir shall coordinate between themselves and oversee that the respective offices in which they are posted remain functional and there is no disruption in smooth functioning of the administration.

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16. The co-operation of all learned lawyers, litigants, parties and all other stakeholders is highly solicited.

17. The System Officer with the assistance of System Assistants and DSAs shall oversee that there is no disruption in implementation of these directions and shall immediately do the needful to overcome the technical glitch if such occasion so arise.

18. This order as well as this office's order number 55 dated 09-04-2020 are subject to further orders of the Hon'ble High Court at Calcutta. The order be communicated to the Hon'ble High Court at Calcutta through email. Considering the prevailing exceptional circumstances arising out of COVID-19 pandemic this order be circulated among all concerned via e-modes of communication. In the emergent situation the order be also uploaded in the official website of the district judgship for information to the Ld Lawyers, staff and litigant public at large.


Chandrani Mukherjee (Banerjee)

Date: Balurghat, the 11th April, 2020

District Judge
Dakshin Dinajpur at Balurghat

ANNEXURE-A

[May be used as reference]

In view the Notification of the Hon'ble High Court being No. 1514-CPC dated 09-04-2020; I Sri
..... enrollment No:

MOST RESPECTFULLY SUBMIT:

- 1) That the instant application is being filed for taking up the application for bail through video conferencing due to extreme urgency as the matter pertains to the question of life and liberty of the accused persons/person.
- 2) That the bail application will be moved by the Ld Advocate on Record Mr. thorough video conference whose details are as follows:
 - a) Name of the Advocate:
 - b) E-mail I.D:
 - c) Mobile No. (+91)
 - d) WhatsApp Number:
- 3) That the applicant humbly submits that he/she has full consent that the matter may be taken up for hearing through the Video-Conference facility as has been mentioned by the Hon'ble Court vide notification no. 1514 — CPC dated 09.04.2020.
- 4) That the applicant undertakes that deficit court fees will be paid subsequently, within 48 hours of opening the respective Court, after attaining normalcy.
- 5) That the applicant submits that the learned Advocate representing him would link to the video conference through his own device and take part in the hearing through video conference at the time, whichever the Learned Court will be pleased to permit and allot.
- 6) That this application is made bonafide and for the ends of justice.

Particulars:-

Case No: [In case of new filing; to be filled by the Office]

Name of the parties:

Nature of application:

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Name of the concerned Court: [Applicable only in respect of pending cases]
Whether any document filed with the petition:
Date of Filing the application:

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Signature of Advocate

**OFFICE OF THE DISTRICT JUDGE DAKSHIN DINAJPUR AT
BALURGHAT**

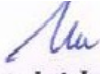
ENGLISH DEPARTMENT

MEMO NO. 471 (33) / G.

Dated : 11-04-2020

Copy forwarded for information and taking necessary action to:-

- 01)-06) The Addi. District.& Sess. Judge, 1st / 2nd/3rd/Spl./ F.T. Court, Balurghat / Buniadpur .
- 07)-09) The C. J.M.I.A. C. J.M./ CivilJudge (Senior Division), Balurghat/ Buniadpur .
- 10)-11) The CivilJudge (Junior Division), Balurghat/ Buniadpur, D/Dinajpur .
- 12)-14) The Judicial Magistrate, 2nd Court, Balurghat / Buniadpur, D/Dinajpur .
- 15)-23) The Judge-in-Charge of Nezarat/ Accounts I C. D. / F & S I .R.R.,Balurghat/ Buniadpur,
- 24)-25) The Ld. Public Prosecutor / Addl. Public Prosecutor,Balurghat / Buniadpur .
- 26)-27) The Govt. Pleader/Addl. Govt. Pleader, Balurghat/Buniadpur.
- 28)-29) The Secretary, Bar Association, Balurghat / Buniadpur, D/Oinajpur
- 30)-31) The Secretary, Law Clerk Association, Balurghat / Buniadpur,D/Dinajpur
- 32)-33) The G.R.O. Balurghat I Buniadpur, D/Dinajpur .


**District Judge
Dakshin Dinajpur at Balurghat**